

ACT NO. XV OF 1886.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th June, 1886.)

An Act to amend the North-Western Provinces Land-revenue Act, 1873.

WHEREAS it is expedient to amend the North-Western Provinces Land-revenue Act, 1873, in manner hereinafter appearing; It is hereby enacted as follows:—

XIX of 1873.

1. After section 11 the following section shall be inserted, namely:—

New section inserted after section 11. Appointment, powers and duties of Additional Commissioner.

“11A. (1) The Local Government may, from time to time, with the previous sanction of the Governor General in Council, appoint an Additional Commissioner in a Division.

“(2) An Additional Commissioner shall hold his office during the pleasure of the Local Government.

“(3) An Additional Commissioner shall exercise such powers, and discharge such duties, of the Commissioner of the Division under this Act, or under any other law for the time being in force, as the Local Government may, from time to time, prescribe, but only in such cases as the Commissioner of the Division may direct.

“(4) This Act and every other law for the time being applicable to the Commissioner of the Division shall apply to the Additional Commissioner, when exercising any powers or discharging any duties under sub-section (3), as if he were the Commissioner of the Division.”